

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CA (CAA) No. 12/Chd/Pb/2018

In the matter of:

AKM Real Estate Developers Private Limited & Anr. ...Petitioners
Vs.
Regional Director (North),
New Delhi & Ors. ...Respondents

Present: Mr. Vaibhav Gupta, Advocate for the applicants.
Mr. Deepankur Sharma, Advocate for Registrar of Companies,
Regional Director (North Region) and Official Liquidator.
Mr. Yogesh Putney, Sr. Standing Counsel for Income Tax
Department.

As per office report, the affidavit of service has been filed. In the affidavit it has been stated that the petitioner-companies have not received any objections/representations against the Scheme from any person apart from the statutory authorities. Mr. Deepankur Sharma, Advocate representing the Registrar of Companies, the Regional Director and the Official Liquidator seeks time to file reports on behalf of these authorities. Mr. Yogesh Putney, Sr. Standing Counsel for Income Tax Department also seeks time to file report.

Adjourned to 28.08.2018 for arguments. Reports of the above mentioned authorities be filed at least three days before the date fixed with a copy advance to the learned counsel for the petitioner-companies.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

Sd/-
(Pradeep R. Sethi)
Member(Technical)

July 24, 2018
Saini